†[Development of Ras-Lila of Braj

175 SHRI RAM SAHAI Will the Min ter of Information and Broad-CASTING be pleased to state

- (a) Whether the work of the small unit set up at the Delhi Station of the All India Radio for the development of the famous Ras-Lila of Braj worked according to expectation, and
- (b) If so, what has been the outcome of its working?]

मुचना तथा प्रसारण मंत्री (डा० बी० गोपाना रेड्डी) (क) ग्रौर (ख) कोई टकरी नहीं खोली गई है परन्तु देश के विभिन्न क्षेत्रो रे प्रमाणित तोक नाटको रे परस्परागत रूपो को दिखाने और उनकी रक्षा करने की श्रावण्याणी की साधारण नीति के कम मे दिल्ली नेन्द्र से ब्रज की राम लीला ने कुछ कार्यक्रम नैयार करके प्रसारित किए गए है। हाल ही म यह व्यवस्था की गई है कि, दिल्ली केन्द्र श्रागामी १२ माग ने सभी महत्वपूर्ण राम नी नाम्रो के व्यवस्थित कम मे रिकार्ड नैयार वरेगा।

† THE MINISTER OF INFORMA-TION AND BROADCASTING (DR B GOPALA REDDI) (a) and (b) No unit has been set up but, in pursuance of the general policy of All India Radio to project and preserve the traditional forms of folk drama of different regions of the country, some grammes on Raas Leela of Braj have been prepared and broadcast by the Delhi Station Recently, arrangements nave been made for a systematic recording of all the important Leelas in the course of next 12 months by the Delhi Station]

हिल्ली में गन्दी बस्तियों के निवासियों लिये मकान

१७५ श्री ए० बी० बाजपेयी निर्माण, ग्रावास ग्रौर सम्भरण मन्त्री यह बनान की कण करेंगे कि

(क) क्या दिल्ली में गन्दी बस्तियो वे निवासियों के लिये मकानों का निर्माण केन्द्रीय सरकार द्वारा किया जायेगा ग्रथका इसके लिये दिल्ली नगर निगम को ऋण दिया जायेगा ग्रीर

to Questions

(ख) दिल्ली में गन्दी बस्तिया के सभी निवासियों के लिये कुल किनने मकानो की ग्रावश्यकता होगी ग्रौर कब तक इन मकानो के वन जाने की सम्भावना है ?

†[Houses for Slum Dwellers in Delhi

176 SHRI A B VAJPAVEE $\mathbf{W}_{i'l}$ the Minister of Works Housing and Supply be pleased to state

- (a) whether the houses for slum dweller, in Delhi will be constructed by the Central Government or a loan will be given to the Delhi Municipal Corporation for this purpose, and
- (b) how many houses will be required for all the slum dwellers in Delhi and by when these houses are likely to be constructed?]

निर्माण, श्रावास श्रौर संभरण मंत्री (श्री मेहर चन्द खन्ना) (क) दिल्ली के सम शासित प्रदेश में गन्दी बस्तियों की समाप्ति की योजना को क्रियान्वित करने का काम. जिसमे कि इस योजना के अन्तर्गत मकानो का निर्माण होना है, दिल्ली नगर निगम को सौप दिया गया है । इस योजना को कार्यान्त्रित करने के लिये केन्द्रीय सरकार नगर निगम को ६२॥ प्रतिशत अर्थ सहायता के रूप म और ३७॥ प्रतिशत ऋण वे रूप मे वित्त प्रदान करती है।

(ख) दिल्ली में गन्दी वस्तिया की ममाप्ति एक वडी समस्या है और सव गन्दी वस्तियों की समाप्ति के लिये कोई अवधि नियत कर पाना सम्भव नहीं है। फिर भी दिल्ली नगर निगम न अग्रता क ग्राधार पर गन्दी बस्तियो की ममाप्ति की कछ प्रमख परियोजनाम्रों (प्रोजन्ट्स) को पूरा करने के लिए तीन वर्ष का एक कार्यक्रम बनाया है।

† THE MINISTER WORKS, OF HOUSING AND SUPPLY (Shri Mehr CHAND KHANNA): (a) The implementation of the Slum Clearance Scheme Union Territory of Delhi, in the the construction which involves houses under that Scheme, has been entrusted to the Municipal Corporation The Central of Delhi. Government Municipal provide finances to the Corporation for the implementation of the Scheme in the form of 62½ per cent. subsidy and 371 per cent. loan.

(b) Slum clearance in Delhi is a big problem and it is not possible to lay down a time-limit for clearance of all the slums. The Municipal Corporation of Delhi have, however, prepared a programme of work for 3 years to carry out certain important slum clearance projects on a priority basis.]

12 Noon

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS (1960-61) OF THE DEFENCE SERVICES AND RELATED PAPERS

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers:-

- (i) Appropriation Accounts of the Defence Services for the year 1960-61 and Commercial Appendix thereto. [Placed in Library. See No. LT-68/62.]
- (ii) Audit Report, Defence Services, 1962. [Placed in Library. See No. LT-67/62.]

- (i) THE WOOLLEN TEXTILES (PRODUC-TION AND DISTRIBUTION CONTROL) (AMENDMENT) ORDER, 1962
- (ii) THE COFFEE (AMENDMENT)
 RULES, 1962.

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Commerce and Industry:

- (i) Notification S.O. No. 1052, dated the 27th March, 1962, publishing the Woollen Textiles (Production and Distribution Control) (Amendment) Order, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-60/62.]
- (ii) Notification G.S.R. No. 498, dated the 19th April, 1962, publishing the Coffe (Amendment) Rules, 1962, under subsection (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-62/62.]

Annual Report and Accounts (1960-61) of the Hindustan Insecticides Ltd., New Delhi and Related Papers

SHRI N. KANUNGO: I also beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:—

- (i) Seventh Annual Report and Accounts of the Hindustan Insecticides Limited, New Delhi, for the year 1960-61, together with the Auditors' Report on the accounts.
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-63/62 for (i) and (ii).]

^{† []} English translation.